



The Punjab (Institutions and other Buildings) Tax (Repeal) Act, 2021

Act No. 03 of 2022

Keywords:

Repeal of certain enactments Savings

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PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 4th January, 2022

No.3-Leg./2022.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 28th day of December, 2021, is hereby published for general information:-

THE PUNJAB (INSTITUTIONS AND OTHER BUILDINGS)

TAX (REPEAL) ACT, 2021

(Punjab Act No. 3 of 2022)

AN

ACT

to repeal the Punjab (Institutions and Other Buildings) Tax Act, 2011.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab (Institutions and Other Buildings) Tax (Repeal) Act, 2021. Short title and
Commencement
- (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. The Punjab (Institutions and Other Buildings) Tax Act, 2011 (Punjab Act No. 9 of 2011), is hereby repealed. Repealing of
Punjab Act
No. 9 of 2011.

S.K. AGGARWAL,

Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.